

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

(THROUGH HYBRID MODE)

ITEM No. 103
(IB)-1096(PB)/2018

IN THE MATTER OF:

State Bank of India	...	Applicant/Petitioner
Vs		
Action Ispat & Power Pvt Ltd	...	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016, CIRP.

Order delivered on 07.03.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP : Mr. Sandeep Bajaj, Mr. Devansh Jain, Ms. Vasudha
Chadna, Adv. Maya Gupta, RP

ORDER

New IA1335/2023

Notice of the application be issued to the respondent(s)/non-applicant(s), returnable **on 11.04.2023.**

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(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)